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Title: Introduction of Constitution (Scheduled Castes) Orders (Amendment) Bill, 2007.

SHRI L. RAJAGOPAL (VIJAYAWADA): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Scheduled Castes) (Union Territories) Order, 1951, and to amend the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964, and the Constitution (Sikkim) Scheduled Castes Order, 1978.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Scheduled Castes) (Union Territories) Order, 1951, and to amend the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964, and the Constitution (Sikkim) Scheduled Castes Order, 1978."

*The motion was adopted.*

SHRI L. RAJAGOPAL : Sir, I introduce the Bill.

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**15.39 hrs.**